

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1304

ANSWERED ON:14.07.2009

CRIMINAL CASES

Pal Shri Jagdambika;Pandey Shri Ravindra Kumar;Singh Shri Uma Shanaker;Yadav Shri Om Prakash

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the law and order situation in the country is deteriorating as indicated by the rise in criminal incidents in different States including Delhi, Uttar Pradesh, Jharkhand and Bihar;
- (b) if so, the total number of criminal cases registered during each of the last three years and in the current year, State-wise, crime-wise including murder and chain snatching;
- (c) the total number of accused arrested, cases filed and disposed of during the said period, State-wise;
- (d) the action taken against the accused persons; and
- (e) the steps taken to contain such incidents?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): As per the information compiled by National Crime Records Bureau (NCRB) number of criminal cases registered under various sections on Indian Penal Code (IPC) and Special and Local Laws (SLL), State-wise, Crime-wise during the period 2006, 2007 & 2008 (provisional) and for the current year 2009 (provisional) is at Annexure-I to VI.

The State-wise details of cases registered, cases chargesheeted and persons convicted during 2005 to 2007 are enclosed at Annexure-VII and Annexure-VIII respectively.

(e): "Police" and "Public Order" are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals involved through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments and UT Administrations from time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime within their respective jurisdiction.